



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Dec/202122/7

DATED: 17/01/2022

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Dec/202122/7 dated 17/01/2022 of Norms Committee - II for the year 2021-22 was held on 17/01/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri B. C. Nayak, DO	DHI
2	Shri K. S. Sodhi, AD	MSME
3	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
4	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant,DGFT
5	Shri V. C. Agarwal, Consultant (TEC-3)	Technical Consultant,DGFT
6	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT

In Attendance:

Sl. No.	Name & Designation	Department
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1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT
2	Smt. Smitha Viju, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00177671AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	2 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00231941AM22
RA File Number	039404000668 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that deficiency letter dated 23.12.2021 followed by reminder dated 07.01.2021 was issued to the applicant for providing complete information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	3 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00217042AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 23.12.2021 for examination & comments. However, MeitY informed that the case does not pertain to them. Therefore, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments. The case stands deferred.	

Case No.	4 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	OLECTRA GREENTECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00234843AM22
RA File Number	092404000479 AM21
Licence No and Date	0911000025/null
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.12.2021. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	5 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	TE CONNECTIVITY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00159391AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME:

To provide the report of MSME DI or SEZ.

The case stands deferred.

Case No.	6 / NC/2/MEET/Dec/202122/7
Case Status	Case Rejected
Party Name	AVO CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM REVIW00120731AM22
RA File Number	042404000250 AM13
Licence No and Date	0410147950/11/07/2013
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the norms in this case was already fixed in the meeting No. 11/81dated 15.10.2014 as per comments of MSME. However, the applicant has now applied for reviewing the case for inclusion of EO fulfilment by Deemed Export in the ratification of Norms already fixed. The Committee also noted that the applicant has not applied for revision of ratified norms instead they have requested to make amendment in the condition by inclusion of EO fulfilment by deemed export in the ratified norms. The Committee noted that the request of the applicant does not come under the purview of NC and hence, decided to close the case. The case stands rejected.	

Case No.	7 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	L&T HYDROCARBON ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	018105000297AM16
RA File Number	342404000110 AM16
Licence No and Date	3410041368/10/07/2015
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the case was approved in	

Meeting No. 08/81 dated 24.07.2019 as per comments of DPIIT. Now, the applicant has requested to review the ratified ad-hoc norms. The Case was referred to DPIIT on 09.09.2021, 24.09.2021 & 01.11.2021 for examination & comments. DPIIT vide U. O. No. P-47011/168/2019-TSW dated 06.12.2021 (received on email) has furnished their comments.

The Committee reconsidered the case and noted that this is a review case and the case was earlier approved on the basis of the comments of the Technical Experts of DPIIT. Now, it has been observed that the quantity of import items being allowed is very high compared to the earlier norms ratified by NC. This has not been suitably clarified in the comments of the Technical Experts. Therefore, the Committee decided to take the opinion of Consultant (Tech-3) also before finalization of norms.

The case stands deferred.

Case No.	8 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	018105001041AM19
RA File Number	072404000190 AM16
Licence No and Date	0710108750/21/09/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	9 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	HASTALLOY INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM REVIW00149074AM22
RA File Number	262404000008 AM18
Licence No and Date	2610012804/27/06/2017

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 16/81 on 13.11.2019. Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to Consultant (TEC-3) on 23.12.2021 for examination & comments. However, Consultant (TEC-3) has requested to send the physical file or hard copy of the case. Therefore, the Committee decided to send the same to the Consultant (TEC-3) for examination of the case.

The case stands deferred.

Case No.	10 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	018105000404AM20
RA File Number	039404000823 AM20
Licence No and Date	0310834191/15/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	11 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	UNIVERSAL HEAT EXCHANGERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	018105000416AM20
RA File Number	322104000209 AM20
Licence No and Date	3210079361/24/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DPIIT on 10.12.2021 & 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

The case stands deferred.

Case No.	12 / NC/2/MEET/Dec/202122/7
Case Status	Approved with Amendment
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	018105000476AM20
RA File Number	052304000477 AM20
Licence No and Date	0510413882/16/03/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per the comments of DPIIT vide U. O. No. P-47014/33/2021-TSW dated 06.01.2022 as under:

1. Net weight of Kgs/Kilometer of export items at Sl. No. 1 to 145 under the Advance Authorization may be specified as under:

Sl. No.	Net weight Kg/KM	Sl. No.	Net weight Kg/KM	Sl. No.	Net weight Kg/KM	Sl. No.	Net weight Kg/KM
1	206.12	38	469.10	75	828.45	112	6307.39
2	256.14	39	831.38	76	1354.10	113	552.31
3	308.41	40	58.99	77	1714.91	114	1647.51
4	469.10	41	84.56	78	275.57	115	1033.69
5	560.17	42	169.42	79	1036.78	116	768.65
6	831.38	43	306.84	80	1339.15	117	1605.16
7	1368.15	44	584.32	81	1689.22	118	899.15
8	1851.77	45	829.10	82	2466.10	119	1842.55

9	284.94	46	240.72	83	2949.10	120	2588.13
10	426.31	47	367.88	84	4284.38	121	3883.30
11	734.34	48	558.78	85	106.75	122	5770.16
12	1184.13	49	1076.06	86	216.36	123	929.18
13	1422.38	50	1767.00	87	393.96	124	1160.02
14	234.46	51	2369.67	88	752.55	125	862.64
15	594.83	52	346.86	89	1068.24	126	1087.93
16	1107.62	53	528.69	90	71.30	127	1087.93
17	1929.32	54	918.91	91	286.62	128	3381.19
18	816.38	55	1498.58	92	623.42	129	4683.47
19	1333.42	56	1801.85	93	887.19	130	7733.04
20	2349.46	57	275.57	94	1198.96	131	354.92
21	206.12	58	781.28	95	1550.99	132	354.26
22	323.00	59	1442.14	96	309.67	133	410.67
23	469.10	60	2490.67	97	430.09	134	1047.33
24	831.38	61	240.72	98	297.62	135	496.32
25	1361.39	62	312.10	99	344.79	136	583.99
26	1851.77	63	497.31	100	655.36	137	1625.07
27	284.94	64	863.50	101	949.01	138	370.43

28	426.31	65	1407.64	102	1402.71	139	457.51
29	734.34	66	1773.08	103	1820.61	140	547.40
30	1184.13	67	240.72	104	628.49	141	517.53
31	1484.30	68	367.88	105	2009.08	142	236.76
32	206.12	69	558.78	106	3291.59	143	113.55
33	308.41	70	978.19	107	846.13	144	73.10
34	469.10	71	1601.18	108	1094.86	145	732.97
35	831.38	72	2168.63	109	2262.64		
36	1368.15	73	346.86	110	3723.39		
37	294.50	74	476.73	111	4449.75		

2. Quantity of import item at Sl. No. 1 (Copper Wire Rod (EC Grade) may be allowed as 1.01Kgs/Kg content in the export items at Sl. No. 1 to 145.
3. Quantity of import item at Sl. No. 2 (XLPE Compound) may be allowed as 1.05Kgs/kg content in the export items at Sl. No. 1 to 143.
4. Quantity of import item at Sl. No. 3 (PVC Resin) may be allowed as 1.05Kgs/kg in the export items at Sl. No. 104 to 137, 144 & 145.
5. Quantity of import item at Sl. No. 4 (Antimony Trioxide) may be allowed as 1.05Kgs/Kg content in the export items at Sl. No. 104 to 137, 144 & 145.
6. Quantity of import item at Sl. No. 5 (Galvanised Steel Wire/G. I. Wire) may be allowed as 1.02Kgs/Kg content in the export items at Sl. No. 1 to 39, 46 to 84 & 91 to 141.
7. Quantity of import item at Sl. No. 6 (HDPE) may be allowed as 1.05Kgs/kg content in the export items at Sl. No. 1 to 122 & 138 to 143.
8. Quantity of import item at Sl. No. 7 (Relevant Lead Alloy) may be allowed as 1.01Kgs/kg content in the export items at Sl. No. 104 to 122.
9. Quantity of import item at Sl. No. 8 (Glass Mica Tape) may be allowed as 1.01Kgs/kg content in the export items at Sl. No. 46 to 90, 98 to 112, 118 to 122 & 141.

RA concerned may take suitable consequential action accordingly.

Case No.	13 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	018105000524AM21
RA File Number	042404000006 AM21
Licence No and Date	0410166746/12/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (TEC-3) on 17.06.2021 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.	

Case No.	14 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	018105000525AM21
RA File Number	042404000017 AM21
Licence No and Date	0410166751/12/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (TEC-1) on 26.02.2021 for examination & comments. However, Consultant (Tech-1) has informed that the complete information of application is not showing to him on portal. Therefore, the Committee decided to re-send the complete information to Consultant (Tech-1) for examination & comments. The case stands deferred.	

Case No.	15 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	018105000564AM21
RA File Number	042404000026 AM21
Licence No and Date	0410166794/02/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-1) on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	16 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	018105000575AM21
RA File Number	039504001148 AM20
Licence No and Date	0310836580/08/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 10.12.2021 & 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	17 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	018105000579AM21

RA File Number	042404000037 AM21
Licence No and Date	0410166814/10/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	18 / NC/2/MEET/Dec/202122/7
Case Status	Case Withdrawn
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	018105000863AM21
RA File Number	039504000548 AM21
Licence No and Date	0310839723/25/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was already reviewed by NC in Meeting No. 13/81 dated 30.12.2020. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.	

Case No.	19 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	ADVENT METAL PROFILE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	018105000871AM21
RA File Number	562404000036 AM21
Licence No and Date	5610005995/25/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case has been referred to DPIIT on 17.01.2022 for examination & comments. Hence, the Committee decided to wait for the comments.	

The case stands deferred.

Case No.	20 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00232823AM22
RA File Number	039504000552 AM21
Licence No and Date	0310839763/26/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	21 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	ROSENBERGER ELECTRONIC COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00233232AM22
RA File Number	052404000445 AM21
Licence No and Date	0510415995/27/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.12.2021. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	22 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00233235AM22
RA File Number	052404000443 AM21
Licence No and Date	0510416006/27/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.12.2021. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	23 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	KHK PRESSINGS AND FORGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00094771AM21
RA File Number	56AA04002442 AM21
Licence No and Date	5611000152/01/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (TEC-3) on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	24 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	KJV ALLOY CONDUCTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00101684AM21
RA File Number	50AA04001813 AM21

Licence No and Date	5011000090/11/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to MSME on 22.07.2021 & 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	25 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00021764AM22
RA File Number	07AA04000952 AM22
Licence No and Date	0711000882/19/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that MeitY has furnished their comments on 09.10.2021 through BO Portal. However, the same has not been received due to some technical glitches. Therefore, the Committee decided to request again to MeitY to send their recommendation along with annexure, if any. The case stands deferred.	

Case No.	26 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00021786AM22
RA File Number	07AA04000951 AM22
Licence No and Date	0711000885/19/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that MeitY has furnished their comments on 09.10.2021 through BO Portal. However, the same has not been received due to some technical glitches.	

Therefore, the Committee decided to request again to MeitY to send their recommendation along with annexure, if any.

The case stands deferred.

Case No.	27 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00025347AM22
RA File Number	07AA04002222 AM22
Licence No and Date	0711000945/23/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that MeitY has furnished their comments on 09.10.2021 through BO Portal. However, the same has not been received due to some technical glitches. Therefore, the Committee decided to request again to MeitY to send their recommendation along with annexure, if any. The case stands deferred.	

Case No.	28 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00033300AM22
RA File Number	07AA04000991 AM22
Licence No and Date	0711001030/05/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that MeitY has furnished their comments on 09.10.2021 through BO Portal. However, the same has not been received due to some technical glitches. Therefore, the Committee decided to request again to MeitY to send their recommendation along with annexure, if any. The case stands deferred.	

Case No.	29 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00046114AM22
RA File Number	07AA04004571 AM22
Licence No and Date	0711001128/19/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that MeitY has furnished their comments on 09.10.2021 through BO Portal. However, the same has not been received due to some technical glitches. Therefore, the Committee decided to request again to MeitY to send their recommendation along with annexure, if any. The case stands deferred.	

Case No.	30 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00046118AM22
RA File Number	07AA04004572 AM22
Licence No and Date	0711001129/19/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that MeitY has furnished their comments on 09.10.2021 through BO Portal. However, the same has not been received due to some technical glitches. Therefore, the Committee decided to request again to MeitY to send their recommendation along with annexure, if any. The case stands deferred.	

Case No.	31 / NC/2/MEET/Dec/202122/7
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Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00050007AM22
RA File Number	02AA04005025 AM22
Licence No and Date	0211000732/24/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to MSME on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	32 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00104608AM22
RA File Number	07AA04005534 AM22
Licence No and Date	0711001218/01/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to MeitY on 14.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	33 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00112178AM22
RA File Number	07AA04006579 AM22
Licence No and	0711001297/11/06/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that MeitY has furnished their comments on 15.11.2021 through BO Portal. However, the same has not been received due to some technical glitches. Therefore, the Committee decided to request again to MeitY to send their recommendation along with annexure, if any. The case stands deferred.	

Case No.	34 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00122371AM22
RA File Number	07AA04009093 AM22
Licence No and Date	0711001351/23/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that MeitY has furnished their comments on 08.12.2021 through BO Portal. However, the same has not been received due to some technical glitches. Therefore, the Committee decided to request again to MeitY to send their recommendation along with annexure, if any. The case stands deferred.	

Case No.	35 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00148288AM22
RA File Number	07AA04017997 AM22
Licence No and Date	0711001552/27/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that MeitY has furnished their comments on 08.12.2021 through BO Portal. However, the same has not been received due to some technical glitches.	

Therefore, the Committee decided to request again to MeitY to send their recommendation along with annexure, if any.

The case stands deferred.

Case No.	36 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00169668AM22
RA File Number	09AA04010134 AM22
Licence No and Date	0911001414/24/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (SKB) on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	37 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00215843AM22
RA File Number	13AA04018285 AM22
Licence No and Date	1311000671/18/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	38 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00217999AM22
RA File Number	05AA04091183 AM22
Licence No and Date	0511005460/20/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	39 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00218626AM22
RA File Number	03AA040106218 AM22
Licence No and Date	0311007435/20/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	40 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00218897AM22
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	41 / NC/2/MEET/Dec/202122/7																
Case Status	Approved with Amendment																
Party Name	METALIC IMPRESSIONS (INDIA) PRIVATE LIMITED																
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022																
HQ File Number	HQRNORM APPLY 00220450AM22																
RA File Number	05AA04093130 AM22																
Licence No and Date	0511005544/21/10/2021																
Norms Committee Decision:																	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-1) as under:																	
<table><tr><td>ITCHS Code</td><td>Export Item</td><td>Export Quantity</td><td>ITCHS Code</td><td>Import Item</td><td>Recommended Quantity</td></tr><tr><td>85177090</td><td>Mobile Window (3636600 Pcs) (Made out of Hard Coated Acrylic Sheet duly printed & laminated (.70 to</td><td>15000.00 Kgs</td><td>39205119</td><td>Acrylic Sheet</td><td>15750.00Kgs inclusive of 5% wastage</td></tr></table>						ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity	85177090	Mobile Window (3636600 Pcs) (Made out of Hard Coated Acrylic Sheet duly printed & laminated (.70 to	15000.00 Kgs	39205119	Acrylic Sheet	15750.00Kgs inclusive of 5% wastage
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity												
85177090	Mobile Window (3636600 Pcs) (Made out of Hard Coated Acrylic Sheet duly printed & laminated (.70 to	15000.00 Kgs	39205119	Acrylic Sheet	15750.00Kgs inclusive of 5% wastage												

	1.50 MM))				
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Note: The import item should be of relevant thickness i.e. 0.70 to 1.50 mm.

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/2/MEET/Dec/202122/7
Case Status	Approved with Amendment
Party Name	RIKUN MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00220023AM22
RA File Number	04AA04031865 AM22
Licence No and Date	0411001675/21/10/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-1) as under:

1. The quantity of import item (**Acrylonitrile-butadiene-Styrene 0103-011804 HG-0760 Cotta Black (BK0138)**) may be allowed as 1.03Kgs/Kg content in the export product.
2. The quantity of import item (**Flame retardant Polycarbonate 0103-003363 3025N1 Ebony Black (BK0018)**) may be allowed as 1.03Kgs/Kg content in the export product.
3. The quantity of import item (**Acrylonitrile-butadiene-Styrene 0103-003108 HG-0760GP Ebony Black (BK0018)**) may be allowed as 1.03Kgs/Kg content in the export product.
4. The quantity of import item (**Acrylonitrile-butadiene-Styrene 0103-011564 LU637 Silver Metal (SV0031)**) may be allowed as 1.03Kgs/Kg content in the export product.
5. The quantity of import item (**Polycarbonate+Acrylonitrile-butadiene-Styrene 0103-011438 HI-1050 Ebony Black (BK0018)**) may be allowed as 1.03Kgs/Kg content in the export product.
6. The quantity of import item (**Acrylonitrile-butadiene-Styrene 0103-010407 GP35 (G51724) Airborne Gray 3**) may be allowed as 1.03Kgs/Kg content in the export product.
7. The quantity of import item (**Polycarbonate 0103-011862 3022R Cotta Black (BK0138)**) may be allowed as 1.03Kgs/Kg content in the export product.
8. The quantity of import item (**Acrylonitrile-butadiene-Styrene 0103-009610 GP35 (G3262) Neutral Gray (Sub Gray)**) may be allowed as 1.03Kgs/Kg content in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	KUMAR STEEL INC
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00220405AM22
RA File Number	05AA04092713 AM22
Licence No and Date	0511005542/21/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	44 / NC/2/MEET/Dec/202122/7																							
Case Status	Approved with Amendment																							
Party Name	NICKUNJ EDM WIRES & CONSUMABLES PRIVATE LIMITED																							
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022																							
HQ File Number	HQRNORM APPLY 00221292AM22																							
RA File Number	03AA040111372 AM22																							
Licence No and Date	0311007838/22/10/2021																							
Norms Committee Decision:																								
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-1) as under:																								
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Export Quantity</th><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td rowspan="2">74082190</td><td rowspan="2">Brass Wire Alloy. Dia 0.25 mm</td><td rowspan="2">42000.00 Kgs</td><td>1</td><td>74082190</td><td>Brass Wire Alloy</td><td>1.01Kgs/kg content in the export item</td></tr><tr><td>2</td><td>39234000</td><td>Plastic Spools</td><td>As per GN-4</td></tr></table>							ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity	74082190	Brass Wire Alloy. Dia 0.25 mm	42000.00 Kgs	1	74082190	Brass Wire Alloy	1.01Kgs/kg content in the export item	2	39234000	Plastic Spools	As per GN-4
ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity																		
74082190	Brass Wire Alloy. Dia 0.25 mm	42000.00 Kgs	1	74082190	Brass Wire Alloy	1.01Kgs/kg content in the export item																		
			2	39234000	Plastic Spools	As per GN-4																		

Note: The applicant should import relevant items only.

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00222248AM22
RA File Number	05AA04092258 AM22
Licence No and Date	0511005591/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	46 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00225581AM22
RA File Number	07AA04037450 AM22
Licence No and Date	0711002216/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

The case stands deferred.

Case No.	47 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00225586AM22
RA File Number	07AA04034702 AM22
Licence No and Date	0711002220/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	48 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	LIVING CARE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00226636AM22
RA File Number	03AA040113640 AM22
Licence No and Date	0311007952/26/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	49 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00226733AM22
RA File Number	07AA04035473 AM22
Licence No and Date	0711002225/26/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	50 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00226019AM22
RA File Number	04AA04030655 AM22
Licence No and Date	0411001699/26/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	51 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00226021AM22
RA File Number	04AA04030656 AM22

Licence No and Date	0411001700/26/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	52 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00226124AM22
RA File Number	05AA04093236 AM22
Licence No and Date	0511005649/26/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	53 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	MANGAL ELECTRICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00227509AM22
RA File Number	13AA04018546 AM22
Licence No and Date	1311000693/27/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

The case stands deferred.

Case No.	54 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	ASTRON ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00227783AM22
RA File Number	31AA04028152 AM22
Licence No and Date	3111000656/27/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	55 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00229511AM22
RA File Number	05AA04094065 AM22
Licence No and Date	0511005743/28/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	56 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00229833AM22
RA File Number	04AA04028431 AM22
Licence No and Date	0411001724/28/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	57 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00231328AM22
RA File Number	04AA04033755 AM22
Licence No and Date	0411001732/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	58 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00231045AM22
RA File Number	03AA040110423 AM22
Licence No and Date	0311008036/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	59 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00235645AM22
RA File Number	03AA040111778 AM22
Licence No and Date	0311008043/29/10/2021
Norms Committee Decision: The Committee considered the case as per the agenda and desired that one Technical Experts from Ministry of Steel may be got registered on the BO Portal for dealing with such cases. Accordingly, a formal letter may be sent to M/o Steel. The Committee decided that in the meanwhile, this case may be referred to Consultant (SKB) for examination & comments. The case stands deferred.	

Case No.	60 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00231227AM22
RA File Number	03AA040113426 AM22
Licence No and	0311008040/29/10/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	61 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00236654AM22
RA File Number	07AA04038083 AM22
Licence No and Date	0711002259/30/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. Specific name of import item at Sl. No. 11 & 12. 2. List of consumables in import, if any. 3. Material balance between import & export items in weight terms with accounting of wastage. The case stands deferred.	

Case No.	62 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	JAIN METAL ROLLING MILLS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00238644AM22
RA File Number	04AA04034467 AM22
Licence No and Date	0411001743/01/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 23.12.2021	

for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	63 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00239602AM22
RA File Number	34AA04008985 AM22
Licence No and Date	3411001365/02/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	64 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	J M W INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00239935AM22
RA File Number	05AA04091506 AM22
Licence No and Date	0511005868/02/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. To provide details of manufacturing process with step-wise wastage. The case stands deferred.	

Case No.	65 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00241209AM22
RA File Number	31AA04029410 AM22
Licence No and Date	3111000688/03/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	66 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00244561AM22
RA File Number	04AA04031852 AM22
Licence No and Date	0411001768/08/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	67 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	JAIN METAL ROLLING MILLS

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00244581AM22
RA File Number	04AA04013695 AM22
Licence No and Date	0411001769/08/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	68 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	B.P. WIRE INDUSTRY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00246093AM22
RA File Number	06AA04007828 AM22
Licence No and Date	0611000885/09/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	69 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00247182AM22
RA File Number	03AA04076943 AM22
Licence No and Date	0311008401/10/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	70 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00247694AM22
RA File Number	04AA04034905 AM22
Licence No and Date	0411001791/10/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	71 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00247165AM22
RA File Number	07AA04038729 AM22
Licence No and Date	0711002322/10/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1):	
1. Specific name of import item at Sl. No. 15 & 16. 2. List of consumables in import, if any. 3. Material balance between import & export items in weight terms with accounting of wastage.	

The case stands deferred.

Case No.	72 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00249219AM22
RA File Number	05AA04098495 AM22
Licence No and Date	0511006072/11/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. Net weight of import item glass woven fabric. 2. Net content of both import items in export. 3. Details of indigenous inputs with quantity. 4. Wastage in manufacturing process. The case stands deferred.	

Case No.	73 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00253365AM22
RA File Number	03AA04017500 AM22
Licence No and Date	0311008571/15/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

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Case No.	74 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00253992AM22
RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	75 / NC/2/MEET/Dec/202122/7
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202122/ 7 and 17/01/2022
HQ File Number	HQRNORM APPLY 00253994AM22
RA File Number	03AA04042411 AM22
Licence No and Date	0311008584/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

